

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 4510-4511 OF 2022
(@ DIARY NO. 14675 OF 2022)

E D & F MAN COMMODITIES INDIA PVT. LTD & ANR.	APPELLANT(S)
VERSUS	
UNIWORLD SUGARS PVT. LTD. & ORS ETC.	RESPONDENT(S)

O R D E R

Application for permission to file Civil Appeals is granted.

The instant appeals have been filed by the Operational Creditor assailing the impugned final judgment and order dated 12th April, 2022 in Company Appeal (AT) (Insolvency) No. 422/2021 and Company Appeal (AT) (Insolvency) No. 741/2021 passed by the National Company Law Appellate Tribunal, New Delhi.

Learned Senior counsel for the appellant(s), after making submissions for quite some time, wants to withdraw the present appeals with liberty to raise all objections available under law before the Tribunal.

Consequently, the appeals along with pending application(s), if any, stand dismissed as withdrawn with liberty as prayed for.

.....J
(AJAY RASTOGI)

.....J
(B. V. NAGARATHNA)

NEW DELHI;
MAY 31, 2022.

ITEM NO.2

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 14675/2022

(Arising out of impugned final judgment and order dated 12-04-2022 in CAAT(I) No. 422/2021 12-04-2022 in CAAT(I) No. 741/2021 passed by the National Company Law Appellate Tribunal)

E D AND F MAN COMMODITIES INDIA PVT. LTD & ANR. APPELLANT(S)

VERSUS

UNIWORLD SUGARS PVT. LTD. & ORS ETC. RESPONDENT(S)

(IA No.74237/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74235/2022-STAY APPLICATION and IA No.74231/2022-PERMISSION TO FILE APPEAL and IA No.74232/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-05-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Puneet Singh Bindra, AOR
Mr. Dhiraj Mhetre, Adv.
Ms. Zinnea Mehto, Adv.
Mr. Sanampreet Singh, Adv.
Mr. Yasharth Kant, Adv.

For Respondent(s) Mr. Saurav Agrawal, Adv.
Mr. Sahil Tagotra, AOR
Ms. Archi Agrawal, Adv.
Mr. Varad Nath, Adv.
Ms. Anmol Dhindsa, Adv.
Ms. Devpriya Singh, Adv.

Mr. Mandeep Kalra, Adv.
Ms. Radhika Narula, Adv.
Ms. Divya Singh Punder, Adv.
Mr. Kanak Malik, Adv
Mr. Rishabh Lekhi, Adv.
Mr. Kanay Pisal, Adv.
Ms. Shrishti, Adv.
Ms. Jasmine Damkewala, AOR

Mr. Avinash Kr. Lakhanpal, AOR
Mr. Nilotpai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for permission to file Civil Appeals is granted.

Appeals along with pending application(s), if any, stand
dismissed as withdrawn in terms of the signed order.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)